

Filing no. 8187/2020(A.B.A.)

Mahendra Prasad Mehta

Versus

The State of Jharkhand

Advocate for Petitioner

Mr. Rahul Dev

1. S.J. / D.B. S.J.
2. In time
- Limitation expired on _____
3. Court Fee Paid
4. Authentication fee due on the copy Paid
5. Trial Court Judgement Rs. X
Appellate Court Judgement Rs. X
5. (a) Copy of trial court judgement
(b) Copy of appellate court judgement X
(c) Second Copy of Petition X
(d) Receipt showing service on A.G.
(e) Vak properly stamped }
Executed and accepted } A/F of Rs.-15/- and W. F. Of Rs.- 15/-
is wanting
6. (a) Cause title
(b) Provision of law
7. Intimation regarding surrender of
Petitioner(s) X
8. Particu

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lars as required by Rule 140 (I)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules 2001 Stated
9. Other defects
(i) C.C. of F.I.R. of Barhi P.S. caseno.-
419 of 2019 with required A/F may be given.
(ii) Duly certified typed copy of page
no.-17 and 18 may be given.